अध्यक्ष महोदय : मैं कई दफ़ा कह चुका हूं कि दोनो वर्शन साथ आयें ।

श्री अटल बिहारी वाजपेयी : यह प्रशासन का मामला है .

अध्यक्ष महोदय · लेकिन अगर इन को कोई मुश्किल आये तब ?

श्री अटल बिहारी वाजपेयी : हर मंत्रालय में अनुवाद की व्यवस्था है। थोड़ा-सा ध्यान दिया जाय तो अनुवाद कर के बीच सामने आ सकती है लेकिन इस में आप को थोड़ी कड़ाई बरतनी होगी । जहां नहीं रख सकते उस के लिये डायरेक्शन है . .

अध्यक्ष महोदय : उन को रीजन जरूर देना चाहिये ।

श्री अटल बिहारी वाजपेयी : लेकिन यह क्या रीजन है कि ट्रांस्लेशन नहीं हुआ ?

अध्यक्ष महोदय . पहले तो रीजन भी नहीं देते थे, अब रीजन तो देने लगे हैं ।

श्री अटल बिहारी वाजपेयी : यह तो मजाक है—अनुवाद नहीं हुआ, इस लिये हिन्दी नहीं रख रहे हैं । अनुवाद क्यों नहीं हुआ ? आप एक फैसला करें कि जब तक हिन्दी नहीं आयेगा, नहीं रखा जाय, लेकिन उस में डिले की प्राबलम भी खड़ी न करें, समय पर रखा जाय, हिन्दी-अंग्रेजी दोनों में रखा जाय । यह कोई असम्भव काम नहीं है । दोनों साथ-साथ क्यों नहीं आ सकते । जब रिपोर्ट तैयार हो सकती है तो क्या हिन्दी का अनुवाद साथ साथ नहीं किया जा सकता । हर मंत्रालय के साथ हिन्दी के अनुवादक लगाये जा सकते हैं ।

12.52 hrs.

AMENDMENT TO DIRECTIONS BY THE SPEAKER

SECRETARY GENERAL: Sir, I beg to lay on the Table a copy of the amendment to Direction 2 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

12.52-1/2 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.55 hrs.

CONVICTION AND RELEASE OF MEMBER

अध्यक्ष महोदय : वाजपेयी जी आप रोज किसी न किसी सबब में आ जाते हैं। हमारी समझ में नहीं आता कि यह किस तरह का अरेस्ट

है। दीक्षित जी, आप जरा इस को देखिये। आज फिर एक और इत्तीमेशन आ गई है, चार पहले आई थी। मैंने कल भी कहा था इन लोगों को क्या हो गया है, एक आया करती है, लेकिन कल कई इन्टीमेशन्स आईं और आज फिर एक और आ गई—

"Shri Atal Bihari Vajpayee, M.P. sentenced till rising of the Court under Section 188 IPC released today"

This is from the Superintendent, Central Jail.

एक और आ गई है—

This is from the Additional Chief Judicial Magistrate, Delhi

"I have the honour to inform you that Shri Atal Bihari Vajpayee, Member of the Lok Sabha....

वाजपेयी जी, आप वहां रहे नहीं लेकिन प्रचार बहुत हो गया।

श्री अटल बिहारी वाजपेयी (ग्वालियर) : दो दिन रहा हूं—ऐसी क्या बात है।

अध्यक्ष महोदय : हम तो 6–6 महीने रहते थे लेकिन बाहर कोई खबर ही नहीं देते थे कि कहां फंसे हुए हैं। It says:

"... .was tried at the Central Jail Court before me on a charge under Section 188 IPC for violating the provisions of Section 144 Cr. P.C. promulgated by the District Magistrate, Delhi on 23rd March, 1974. On 25th March, 1974, at about 10 A.M., allegations were read over and explained to him *vide* notice under Section 242 of the Cr. P.C. and I found him guilty of the charge and he was sentenced to T.R.C. He has been released after the Court has risen for the day."

This is another one. What went wrong with these people?

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): They have erred on the safe side.

SHRI ATAL BIHARI VAJPAYEE: They have erred allright.

MR. SPEAKER: This is from Shri R. N. Sharma, Superintendent, Central Jail, New Delhi:

"In continuation of this office phonogram dated 23-3-1974, I have the honour to inform you that Shri Atal Bihari Vajpayee, who was admitted in this jail on 23-3-1974 under section 188 Cr. P.C. has been released today, 25th March 1974 as he was sentenced till the rising of the court. This is for your information."

He thinks perhaps that, by sending one, the Speaker is not satisfied. This is the seventh one!

कई मेम्बर अरेस्ट होते हैं उन की एक टेलीग्राम भी नहीं आती, लेकिन वाजपेयी जी के लिये सात आ गये हैं।

श्री एस० एम० बनर्जी (कानपुर) : ऐसा हो सकता है कि कोर्ट तीन दफ़ा बैठी हो और तीनों ने अलग-अलग कनविक्शन किया हो।

12.57 hrs.

MATTER UNDER RULE 377

SHORTAGE OF CEMENT AND COAL IN GUJARAT

SHRI K. S. CHAVDA (Patan): I thank you, Mr. Speaker, for allowing me to raise one important matter regarding the State of Gujarat. It consists of two parts: one is the acute shortage of cement in the State of Gujarat; and the second is that the cement unit in the State is in crisis due to shortage of coal and laying-off of the workers by the management of ACC factory at Dwarka in Jamnagar District.

I have received a telegram from Rajkot which says:

"Since last some months, coal in acute short supply; cement factories, potteries, vegetable plants, textile mills and other industries of Saurashtra